

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



IA 99 of 2019 in CP No. 100/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2019**

Name of the Company: Kailashchandra Ramgopal Lohia
V/s.
Suvas Reality Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Argun R. Pothu Krina Parth Anuj Sanyal	Adv. & Solicitor Adv. Adv.	Respondents Habit, Geny R. 2 P 5-13	
2.	DHIREN R. DAVE	PCS	Petitioners	

ORDER

The parties are represented through their respective learned counsel and PCS.

In view of the order passed in IA 165/2019, wherein the pleadings are yet to be completed, the instant matter is adjourned.

List the matter on 09.08.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 6th day of June, 2019